

CENTRAL ADMINISTRATIVE TRIBUNAL,
JABALPUR BENCH,
JABALPUR

O.A. No. 79 of 2006

Jabalpur, this the 28th day of February, 2006

Hon'ble Shri Justice G. Sivarajan, Vice Chairman

J.L. Sahu, son of late Shri M.L. Sahu,
Aged about 63 years, Retired Store Keeper,
Grade II, R/o. 1207, Daya Nagar, Garha Road,
Jabalpur M.P.

Applicant

(By Advocate – Shri Gopi Chourasia)

V E R S U S

1. Union of India, through the
Secretary, Ministry of Science and
Technology, Department of Survey of
India, New Delhi.
2. Surveyor General of India,
Survey of India, III, Barkala,
Dehradun.
3. Director, Survey of India,
Chhattisgarh Geospatial Data Centre,
Raipur.

Respondents

(By Advocate – Shri S.K. Mishra)

O R D E R (Oral)

The applicant who has retired from service under respondents on 1.2.2003 has challenged an order dated 25.1.2006 (Annexure A-1).

2. Mr. Gopi Chourasia, learned counsel for the applicant, submits that the third respondent has issued the impugned order on the wrong assumption that criminal case No. 1290/2003 and criminal case No. 852/1999 before the Judicial Magistrate First Class, Jabalpur are two distinct and different cases and that the order dated 5.10.2005 produced by the applicant along with his letter dated 23.1.2006 relates only to criminal case No. 1290/2003. The counsel submits that the criminal case

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was originally numbered as 852/1999 which was later renumbered as 1290/2003 by the criminal court itself.

3. I have also heard Mr. S.K. Mishra, learned standing counsel appearing for the respondents. He submits that if the factual situation is as stated above, certainly it was a matter for the applicant to place it before the third respondent himself, at the first instance and that applicant without resorting to the said course has filed this OA. I find merit in the said submission made by the counsel for the respondents.

4. In the circumstances, I direct the applicant to file a representation pointing out the said mistake supported by documents before the third respondent himself within a period of two weeks from today. If the applicant makes a representation as directed above along with a copy of this OA and its enclosures, the third respondent will consider the request made by the applicant in his letter dated 23.1.2006 referred to in Annexure A-1 and pass appropriate orders in accordance with law within a period of six weeks thereafter. For the said purpose Annexure A-1 is quashed.

5. The OA is disposed of as above at the admission stage itself.

(G. Sivarajan)
Vice Chairman

“SA” पृष्ठांकन सं ओ/ज्ञा जवलपुर, दि.....
पत्रितिविधि अच्ये डिजिनः:-
(1) समिति अध्यक्ष: यशोलाल लाल एवं शिराज, जवलपुर
(2) अध्येकारा (प्राप्ति विधि) अध्यक्ष: जवलपुर
(3) प्रवासी अध्यक्ष: एवं एवं एवं
(4) संपादक, लोकपाल, जवलपुर एवं एवं
सूचना एवं अवधारणा राजकान्ती द्वारा

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